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Central Administrative Tribunal, Principal Bench

Original Application No.456 of 2003

New Delhi, this the 27th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Govindan S. Tampli, Member (A)

G.S.C. Kartha,
Superintending Engineer (Retd.)
Nariyanani P.O.
Ponkunnam, Kottayam Dist
Kerala

.... Applicant

(By Advocate: Shri C.N. Sreekumar)

Versus

1. Union of India
Through Secretary
Ministry of Road Transport & Highways,
Transport Bhawan, 1 Parliament Street,
New Delhi-1
2. Secretary
The Department of Personnel and Training,
North Block, New Delhi.
3. The Director General (Road Development) & SS
Ministry of Road Transport & Highway,
Transport Bhawan, 1 Parliament Street,
New Delhi-1
4. Secretary,
UPSC, Dholpur House,
New Delhi.

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicant seeks that he should be given promotion from 3.5.2002 or from 14.6.2002 and consequential benefits should be awarded.

2. The grievance of the applicant is that his name had been approved by the departmental promotion committee and even the concerned Minister had approved his name but before it could be so approved by the Appointing Committee of the Cabinet, he retired and as a result of it, he has

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been denied the consequential benefits.

3. In this regard, the applicant has already submitted a representation of 4.10.2002. No decision thereon has been taken.

4. When rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice at this stage. We dispose of the present application with a direction to respondent no.1 (Secretary, Ministry of Road Transport and Highways) to consider the aforesaid representation and pass a speaking order in this regard and convey it to the applicant.

(Govindan S. Tampi)
Member (A)

/dkm/


(V.S. Aggarwal)
Chairman.